

Sl. No.	State	2015-16
12.	Odisha	1264
13.	Rajasthan	163
14.	Tripura	9
15.	Uttar Pradesh	1305
16.	West Bengal	8
	TOTAL	7108

Permission to use forest land in Uttarakhand

†*81. SHRI MAHENDRA SINGH MAHRA: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether time-limit given to Uttarakhand to use upto five hectares of forest land without permission, has expired;
- (b) if so, whether the State Government has requested to extend this time-limit for another year;
- (c) if so, whether the permission has been granted; and
- (d) if not, by when it is likely to be granted?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI PRAKASH JAVADEKAR): (a) to (d) The Central Government *vide* letter dated 7th November, 2014 accorded general approval under Section-2 of the Forest (Conservation) Act, 1980 for diversion of not more than 5 hectares of forest land in each case for creation of critical development and security related infrastructure of 13 categories by Government Departments, Undertakings, Boards, Corporations etc. in flood affected districts in Uttarakhand. The said general approval was valid for a period of one year and thus expired on 6th November, 2015.

The Central Government received representations from the Government of Uttarakhand to extend the period of validity of the said general approval for a further period of two years.

The Central Government after careful examination of the matter extended the period of validity of the said general approval for a further period of one year with effect from

†Original notice of the question was received in Hindi.

7th November, 2015 for diversion of not more than 5 hectares of forest land in each case for creation of critical development and security related infrastructure of 13 categories by Government Departments, Undertakings, Boards, Corporations etc. in five flood affected districts in Uttarakhand namely: Uttarkashi, Chamoli, Bageshwar, Pithoragarh and Rudraprayag.

Accidents due to drunken driving

†*82. SHRIMATI KAHKASHAN PERWEEN: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether it is a fact that road accidents due to drunken driving are on the rise;
- (b) the details thereof, State-wise; and
- (c) the steps being taken by Government to prevent such accidents?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI): (a) The details of road accidents due to drunken driving during the last five calendar years for 2010 to 2014 is as under:

Year	Number of road accidents due to drunken driving
2010	31,000
2011	24,655
2012	23,979
2013	20,290
2014	18,916

(b) The State/UTs wise details of road accidents due to drunken driving during last five calendar years is enclosed as Statement (*See* below).

(c) Licensing of liquor shops is covered under Excise Policy of the State and enforcement of various provisions of Motor Vehicles Act, 1988 is the responsibility of States Government. However due to deadly figures, due to drunken driving menace, Ministry of Road Transport and Highways has taken various measures:

- (i) Section 185 of Motor Vehicles Act, 1988 provides for punishment of imprisonment or fine or both for the offence of drunken driving cases.

†Original notice of the question was received in Hindi.